

IDBI BANK LTD

Janakpuri Branch, New Delhi

NOTICE FOR BREAK OPEN OF LOCKER

This is to inform you that the locker holders of our Janakpuri Branch relating to the following locker accounts have failed and neglected to pay the prescribed locker rent for a long time in spite of our various notices and demands made to them. As per the Terms and conditions agreed to by the locker holder, the bank will be at liberty to break open the said lockers in the event of non-payment of rent. Accordingly, it is proposed to break open the said locker on **12th October 2024** by serving the formalities and the respective locker holders are advised to approach the branch before the due date and settle the dues to avoid action. The charges for break open would be borne by the renters and the bank reserves the right to take legal action for recovery of the same along with rent arrears / other charges etc.

No.	Branch Name	Locker No.	Due from	Name and Address
1	Janakpuri Branch	S3/199	01-04-2021	Mrs. Harjinder Kaur & Mr. Shamsheer Singh, House No. RZ-C8-A, Sitapuri Dabari Extn., Palam, Delhi-110045

Sd/-
Authorized Signatory
IDBI Bank Ltd., Janakpuri Branch

Date: 12.07.2024
Place: New Delhi

FORM NO. INC-26

[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014] **Advertisement to be published in Newspaper for the change in Registered Office of the Company from one State to another State**

Before the Regional Director, Northern Region Pursuant to Section 13(4) of the Companies Act, 2013 AND
In the matter of M/s MMA Design Private Limited having its Registered Office at DC62-0715, Unit No. 0715 Tower-2, DLF Corporate Greens, Sector 74, A, Gurgaon, Haryana, India, 122004. Notice is hereby given that the company proposes to make the application to the Regional Director, Northern Region under section 12, 13(4) of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Association of the Company in term of special resolution passed at Extra Ordinary General Meeting held on 08th day of July, 2024 to enable the company to change its Registered Office from "ROC Delhi" to "ROC Bangalore" from one State to another State. Any person whose interest is likely to be affected by the proposed change, may deliver either on **MCA portal** (www.mca.gov.in) by **filing investor complaint form** or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director, Delhi, B-2 Wing, 2nd Floor, Parvayavan Bhawan, CGO Complex, New Delhi 110003 within 14 Days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

ADDRESS OF REGISTERED OFFICE: DC62-0715, Unit No. 0715 Tower-2, DLF Corporate Greens, Sector 74, A, Gurgaon, Haryana, India, 122001 (Present Address)

For and on behalf of applicant Sd/-
Chittesh Gupta
DIN: 0706053
Date: 08.07.2024

Sd/-
Pankaj Mittal
DIN: 06892118

Clix Capital Services Pvt. Ltd. (Clix)

Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008

POSSESSION NOTICE (Appendix IV) Rule 8(1)

Whereas the Authorized Officer of CLIX CAPITAL SERVICES PVT. LTD. (CLIX) Non-Banking Financial Company incorporated and registered under the Companies Act, 1956, having its Registered Office at Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008, under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice to the following borrowers and co-borrowers to pay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower/Guarantor having failed to pay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 as per under mentioned Date. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "CLIX" and interest other charges thereon. The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Name & Address of Borrower/Co-Borrower : 1. M/S BHAGWAN PARSHU RAM SHIKSHA SAMITI, 2. BPR SENIOR SECONDARY SCHOOL, 3. SOMPAL S/O JAI KISHAN, 4. TRILOK CHAND S/O JAI KISHAN, 5. SUSHMA KUMARI W/O TRILOK CHAND, all residing at - VILLAGE KHANDA ALEWA, DISTRICT, JIND, HARYANA - 126111, ALSO AT: KHEWAT NO. 1, KHATA NO. 2, MURBA NO. 11, KILL NO. 19(2/3-4), 20(7-19), 12/16(7-11), 17/1 MIN (4-0) ITE 4 RAKBA 22 KANAL 14 MARLA, VILLAGE KHANDA, DISTT. JIND, HARYANA

Demand Notice Dated : 22-Apr-2024 **Date of Possession :** 09.07.2024
Amount of Demand Notice : Rs. 65,82,973.68/- (Rupees Sixty Five Lakh Eighty Two Thousand Nine Hundred Seventy Three and Paise Sixty Eight Only) as on 18-Apr-2024

Details of Property : ALL THOSE PIECE AND PARCELS OF SCHOOL LAND AND BUILDING COMPRISED IN KHEWAT NO. 1MIN, KHATA NO. 2, MUSTALI NO. 11, KANAL NO. 19(2-3-4), 20 (7-19), MUSTALI NO. 12, KILLA NO. 16 (7-11), 17/1 MIN (4-0) TALLING 22 KANAL 14 MARLA, SITUATED AT MAJUA - ALEWA, TEHSIL-ALEWA, DISTRICT - JIND, HARYANA, AS BOUNDED - EAST-PRIVATE PASSAGE-626-00/-, WEST-CREATION GROUND-635-00/-, NORTH - KHAND ALEWA ROAD-198-00/-, SOUTH-AGRI. LAND-188-00/-

Place: Khanda
Date: 09.07.2024
Authorised Officer
Clix Capital Services Pvt. Ltd.

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat-362266
Aditya Birla Housing Finance Limited- Unit No. 301/301-A, 3rd Floor, Platina Tower, M.G. Road, Sector-28, Village Sikandarpur, Tehsil Wazirabad, District Gurugram-122022.

APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]

Possession Notice (for Immovable Property)
Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand notice dated 03-05-2024 calling upon the borrowers Amit Katyal, Renu Katyal, mentioned in the notice being of Rs. 2,16,54,772.00/- (Rupees Two Crore Sixteen Lac Fifty Four Thousand Seven Hundred Seventy Two Only) within 60 days from the date of receipt of the said notice. The borrowers having failed to pay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 10th day of July of the year, 2024. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 2,16,54,772.00/- (Rupees Two Crore Sixteen Lac Fifty Four Thousand Seven Hundred Seventy Two Only) and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All That Piece And Parcel Of Bunglown No. 9, Admeasuring 2300 Sq. Ft. (Bua/Sbua), On 9th Floor, Tower No. Vs-7, Plot No. Gh-02, "Rise Sky Bunglowns", Situated At Sector-41, Faridabad, Haryana-121010.

Date: 10/07/2024 **Authorised Officer**
Place: Faridabad **Aditya Birla Housing Finance Limited**

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKE HOLDERS OF LEADING BIRD WEB SERVICES PRIVATE LIMITED		
S. No.	PARTICULARS	DETAILS
1.	NAME OF CORPORATE PERSON	LEADING BIRD WEB SERVICES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	05/05/2017
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	MINISTRY OF CORPORATE AFFAIRS, Registrar of companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999DL2017PTC317299
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	R-188 GREATER KAILASH-1, New Delhi India, 110048
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	11TH JULY 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr Vigneshwar Bhat REGISTERED ADDRESS AND CORRESPONDING ADDRESS WITH IBBI: No 202, A Block Sree Laxmi Nivas APARTMENTS, Wilson Garden, 13th Cross Near Wilson Manor Apartments, BANGALORE, KARNATAKA, 560027 E-mail: bhatvignesh[at]gmail[dot]com Ph: +91 95902 52851 Membership No: IP-NO1190 Reg No: IBBI/PA-002/IP-NO1190/2021-2022/13985
8.	LAST DATE FOR SUBMISSION OF CLAIMS	10TH AUGUST 2024

Notice is hereby given that the M/s LEADING BIRD WEB SERVICES PRIVATE LIMITED (the Company) has commenced voluntary liquidation on 11th July 2024. The stakeholders of the Company are hereby called upon to submit a proof of their claims, on or before 10th August 2024, to the liquidator at the address mentioned against item 7 above.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Mr. Vigneshwar Bhat
Insolvency Professional
Date: 11th July 2024
Place: Bengaluru
Reg No: IBBI/PA-002/IP-NO1190/2021-2022/13985
Email id-Bhatvignesh@gmail.com

YES BANK

Registered and Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055 India. Website: www.yesbank.in Email: communications@yesbank.in
CIN: L45190MH2009PLC14324

PUBLICATION OF NOTICE U/S 13 (2) OF THE SARFAESI ACT

Notice is hereby given that the under mentioned borrower(s)/Co-Borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the facilities obtained by them from the Bank and whose facilities account have been classified as Non-Performing Assets (NPA). The notice was issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses but they have been returned unserved and as such they are hereby informed by way of this public notice.

S. No.	Account Number	Type of Loan	Name of Borrowers Co-borrower, Mortgagors	O/s As per 13(2) Notice	NPA Date
1.	012784600 000602 & 127L4A32 20560002	Overdraft facility & Term Loan Facility	1.M/s Dadhi Vala Mrs & Consultants Private Limited (Borrower) Through its Directors, 2. Mr. Dayanand Singh (Guarantor), 3.Mr. Vaibhav Singh (Guarantor), 4. Mis Anita Singh (Guarantor, 5. M/s Cosmo Energy Equipment Pvt Ltd. (Mortgagor)	Rs. 2,57,87,737.94/- (Rs. Two Crore Fifty Seven Lakh Eighty Seven Thousand Seven Hundred Thirty Seven and Paise Ninety Four Only) due as on 01.07.2024	26-June-2024 04-July-2024

Details of secured asset : Property Situated in Kharsa No.230, Khata No. 112, Mautza Gora, Area Measuring Rakva 1.789 Hect. Tehsil Chhata, Mathura Uttar Pradesh-281401. Boundaries-East: Chak of Mahesh, West: Chak Undi Waili Ka, South: Chak of Mani, North: Road.

The above borrower(s)/co-Borrower(s)/guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act. Furthermore, this is to bring to your attention that under Section 13 (8) of the Act, in case if the dues together with all costs, charges and expenses incurred by us are tendered at any time before the date of publication of the notice for public auction/ Sale then Sale shall not be concluded and secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Dated: 10-07-2024 **Places:**Delhi **Sd/- Authorized Officer, For Yes Bank Ltd**

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: "CHOLA CREST" C 54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032

Branch address :1st Floor, Plot No. 1, Indra Puri, Near Madhav Puri, Maholi Road Crossing, Mathura (U.P.) - 281004.

POSSESSION NOTICE UNDER RULE 8 (1)

Whereas the undersigned being the Authorised Officer of M/s CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 08-10-2020 (Loan Account Nos.XOHEAHE00000939509 AND XOHEAHE0001201251) calling upon the Borrowers 1. SACHIN KUMAR, 2.SURENDRA NATH SHARMA And 3.KAMLESH SHARMA, all are at:House No. 41, Municipal No. 11-D, Kabir Kunj, Dayal Bag, Agra - 282005 to repay the amount mentioned in the notice being Rs.36,83,704.45/- & Rs.31,84,701.92/- & Totaling Rs.68,68,406.37/- (Rupees Sixty Eight Lakhs Sixty Eight Thousand Four Hundred and Six and Paise Thirty Seven Only) as on 28-02-2022with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the Public in general that the undersigned has taken physical possession of the property on 08/07/2024 as per the order dated 09/06/2023 passed under case no. 732/2023 by the Hon'ble ADM Finance Court, in Agra.

The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED, for an amount Rs.68,68,406.37/- (Rupees Sixty Eight Lakhs Sixty Eight Thousand Four Hundred and Six and Paise Thirty Seven Only) as on 28-02-2022and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

H No. 41, Measuring area 171.31 Sq mts, Municipal No. 11-D,Khasra No. 169, Kabir Kunj, R.S Bagh Phase - 2,Maujajaganpur Bela, Hariparwat Bela, Hariparwat Ward, Agra - U.P. - 282005.Boundaries: East:Other Land, West: Rasta 20 feet wide & nikas, North: Proposed Plot No. 21 & 22, South: Proposed Plot No. 42

Date : 12.07.2024 **Sd/- Authorised Officer**
Place: AGRA **M/s. Cholamandalam Investment and Finance Company Limited**

SHIVALIK SMALL FINANCE BANK LTD.

Registered Office : 501, Salcon Aurnum, Jasola District Centre, New Delhi - 110025 CIN : U65900DL2002PLC366027

DEMAND NOTICE UNDER SECTION 13(2) READ WITH SECTION 13(8) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given that the following borrower/Co-Borrowers, who have availed loan facilities from SHIVALIK SMALL FINANCE BANK LTD., having its Head office at 6th Floor, Tower-3, India Glycols Building, Plot no. 28, Sector 126, Noida - 201304, have failed to serve the interest of their credit facilities to SHIVALIK SMALL FINANCE BANK LTD. and that their loan accounts has been classified as NPA as per the guidelines issued by Reserve Bank of India. The Borrowers have provided security of the immovable properties to SHIVALIK SMALL FINANCE BANK LTD., the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrowers to SHIVALIK SMALL FINANCE BANK LTD. as on date are mentioned below.

The borrower/Co-Borrowers as well as the public in general are hereby informed that the undersigned being the Authorized Officer of SHIVALIK SMALL FINANCE BANK LTD., the secured creditor has initiated action against the following borrower/Co-Borrowers under the provisions of the Securitization and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrowers fail to pay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (2) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The public in general is advised not to deal with property described here below.

Name of the Borrowers / Guarantor & Mortgagor	Details of secured asset (Immovable Property)
1. Mr. Sanjeev Kumar Chauhan S/o Mr. Raj Singh Chauhan (Borrower) R/o Bahachaula, Saini Muzaffarnagar Meerut Uttar Pradesh 247554 2. Mrs. Parul Chauhan W/o Mr. Sanjeev Kumar Chauhan (Co-Borrower) R/o Bahachaula, Saini Muzaffarnagar Meerut Uttar Pradesh 247554 3. Mr. Raj Singh Chauhan S/o Mr. Dataram Chauhan (Guarantor/Mortgagor) R/o Bahachaula, Saini Muzaffarnagar Meerut Uttar Pradesh 247554 4. Mr. Pawan Chauhan S/o Mr. Raj Singh (Guarantor) R/o Bahachaula, Saini Muzaffarnagar Meerut Uttar Pradesh 247554	1. Hypothecation: Stocks and Book Debts. 2. Equitable Mortgage on the Property: Plot, measuring an area of 400 Sq. Yards i.e. 334.44 Sq. Mtrs, Situated at Khasra No. 587/1 Village Salarpur Jalpur Pargana and Tehsil and District Meerut Uttar Pradesh, Registered in revenue records of Bahi No. 1, Jild No.4212. Page No.327-338 Serial No. 38 Dated 03-11-2005. In the name of Mr. Raj Singh Chauhan Bounded by: North: Road 120 ft. South: Plot of Billu and others West Road 30 ft. East Road 30 ft. 3. Equitable Mortgage on the Property: Plot, measuring an area of 100 Sq. Yards i.e. 83.61 Sq. Mtrs, Situated at 587/1 Village Salarpur Jalpur Pargana and Tehsil and District Meerut Uttar Pradesh, Registered in revenue records of Bahi No. 1, Jild No.4138. Page No. 71-84 Serial No. 10414 Dated 16-11-2004. In the name of Mr. Raj Singh Chauhan Bounded by: North Road 30ft. South Road 30 ft. West Road 30 ft. East Road 30 ft.
Loan Account No., Demand Notice Date and Amount	
Loan Account No. 100841007115, 100841050549 Demand Notice Date: 10-05-2024 Outstanding Amount: Rs. 20,35,000/- (Rupees Twenty Lakh Thirty-Five Thousand Only) as on 08-05-2024	
NPA Date : 20-April-2024	
1. Mr. Rajesh Sharma S/o Mr. Chandrudutt (Borrower/Mortgagor) R/o H. No. 237, Gali No. 05, Village Sadarpur Colony Sector 45, Noida Gautam Budh Nagar Uttar Pradesh 201301 2. Mr. Chandra Datt Sharma S/o Mr. Kuldeep Raj (Co-Borrower) R/o H. No. 237, Gali No. 05, Village Sadarpur Colony Sector 45, Noida Gautam Budh Nagar Uttar Pradesh 201301 3. Mrs. Moti Lal W/o Mr. Sukhdev (Guarantor) R/o H. No. 459, Sadarpur colony Sector 45 Noida Gautam Budh Nagar Uttar Pradesh 201301 4. Mrs. Ratnakar Behera W/o Mr. Shagban Behera (Guarantor) R/o H. No. 795 Village Sadarpur Colony, Sector 94, Noida Gautam Budh Nagar Uttar Pradesh 201301	Equitable Mortgage on Property: Plot, measuring an area of 100 Sq Yards i.e.83.61 Sq. Mtr, Situated at Khasra No. 511, Village Devla, Pargana and Tehsil Dabri District Gautam Budh Nagar Uttar Pradesh. Registered in revenue records of Bahi No. 1, Jild No. 7912. Page No.101-122 Serial No. 3274 Dated 16-02-2015. In the name of Rajesh Sharma. Bounded by: North: Plot of Karan Singh South Path 14 ft. wide West Plot of Shikharan. East Plot of Bhikkhu
Loan Account No., Demand Notice Date and Amount	
Loan Account No. 100741005389 Demand Notice Date: 16-05-2024 Outstanding Amount: Rs. 53,000/- (Rupees Fifty-Three Thousand Only) as on 15-05-2024	
NPA Date : 28-12-2021	
Date: 12.07.2024 Place: Noida / Meerut Authorised Officer, Shivalik Small Finance Bank Ltd	

RELIANCE Reliance Asset Reconstruction Co. Ltd.

Asset Reconstruction 11th Floor, North Side, R-Tech Park, Western Express Highway, Goregaon (East), Mumbai- 400063

POSSESSION NOTICE (for immovable property)

Notices are hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices on the dates mentioned below in the table and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notices.

The borrowers and guarantor having failed to pay the amount, notice is hereby given to the borrowers and guarantors and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Act on the date mentioned below in the table.

The borrower and guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Reliance Asset Reconstruction Company Limited for the amount and interest thereon. The borrower's attention is invited to provisions of sub-Section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Borrowers / Guarantors	Description of the properties mortgaged	Date of Demand Notice Date of Possession	Acting as Trustee of Agreement Date	Amount O/s
1.	1. M/s Mansha Textiles (Through its Prop. - Mr. Sanjeev Gupta) 2. Mrs. Sangeeta Gupta W/o Mr. Sanjeev Gupta 3. Late Mohan Lal Gupta (Through his Legal Heir Mr. Sanjeev Kumar Gupta) 4. Smt. Raj Rani Gupta (Legal Heir of Late Mohan Lal Gupta)	All that Part and parcel of the Equitable Mortgage of property an extent of 193.75 Sq. Yards situated at House No. 530/9, Scheme No. - 6, Jagriti Vihar, Garh Road, Meerut, UP- 250004 by Mrs. Sangeeta Gupta W/o Mr. Sanjeev Gupta. Boundaries:- On the North by:- 18.00 Mtr. adjoining Plot No. 531/9 Sh. Nawal Kishan, On the South by:- 18.00 Mtr. adjoining Plot No. 529/9 Sh. Ved Prakash, On the East by:- 9.00 Mtr. adjoining EWS House, On the West - 9.00 Mtr. adjoining Road 18.00 Mtr. wide.	26.02.2024 09.07.2024	RARC 068 Trust 30.03.2022	Rs. 1,55,80,768.84 p (Rupees One Crore Fifty Five Lakh Eighty Thousand Seven Hundred Sixty Eight and Paise Eighty Four Only) as on 31.01.2024
2.	1. M/s New Dashmesh Motors (Through its Proprietor) 2. Smt. Simran Kaur W/o Kuldeep Singh Gill 3. Sh. Kuldeep Singh Gill S/o Hari Singh Gill	All that Part and parcel of the EM of House No. 566, Mohalla Gura Nanak Nagar, (Mahaveer Ji Nagar), Meerut (U.P.) in the name of Sh. Kuldeep Singh Gill S/o Hari Singh Gill. Area of property 50 Sq. Yards & 41.80 Sq. Metres. Boundaries: East - 10 feet then property of others, North - 44 feet then House of Gurubaksh Singh, South 46 feet then House of Hari Singh.	23.04.2024 09.07.2024	RARC 068 Trust 30.03.2022	Rs. 42,14,056.27 p (Rupees Forty Two Lakh Fourteen Thousand Fifty Six and Paise Twenty Seven Only) as on 31.03.2024
3.	1. M/s Surgical House (Through its Proprietor) 2. Mr. Munish Kumar S/o Shri Lal Singh 3. Mr. Ambuj Goel S/o Mr. Rajendra Prasad Goel	All that Part and parcel of Residential Plot situated at Khasra No. 303 Village - Palwara, Tehsil - Garh Mukteshwar, Distt. - Hamirpur. Area measuring 2300 Sq. Mtr. By Mr. Ambuj Goel S/o Mr. Rajendra Prasad Goel. Boundaries: East : 196'0" then land of Purchaser, West : 196'0" then Land of Seller, North : 126'3" then Land of Sh. Kanchit, South : 126'3" then 35' Wide Road	26.02.2024 09.07.2024	RARC 068 Trust 30.03.2022	Rs. 2,56,21,420.06 p (Rupees Two Crore Fifty Six Lakh Twenty One Thousand Four Hundred Twenty and Paise Six Only) as on 31.01.2024
4.	1. M/s Shree Ji Enterprises (Through its Proprietor) 2. Mr. Ravi Goel S/o. Mr. Rajendra Kumar Goel	All that Part and Parcel of the EM on Residential Plot situated at Khasra No. 706, Village - Palwara, Tehsil - Garh Mukteshwar, Distt. Hapur. Measuring 854.68 Sq. Mtr. or 1022.23 Sq. Yards. By Mr. Ravi Goel S/o Mr. Rajendra Kumar Goel. Boundaries: East - 115'0" then 10 Wide Road, West - 115'0" then Plot of Yaseen, North - 80'0" then Plot of Gaurav Aggarwal, South - 80'0" then Plot of Sh. Satish Chandra Aggarwal.	26.02.2024 09.07.2024	RARC 068 Trust 30.03.2022	Rs. 1,88,57,352.51 p (Rupees One Crore Eighty Eight Lakh Fifty Seven Thousand Five Hundred Fifty Two and Paise Fifty One Only) as on 31.01.2024

Date : 09.07.2024 **Place :** Hapur & Meerut **SD/- (Authorized Officer)**
Reliance Asset Reconstruction Company Limited

SMFG Grihashakti

Corporate Office : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Regd. Off. : Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road (Maduravoyal), Chennai - 600 095.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [Appendix IV] Rule 8(1)

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Company Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Sr. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	LAN :- 61239510907293 1. Gulab Singh 2. Raj Patti	PUID No. 102620310/10/01. Property No. 392/10 Plot / Property Measuring Area 163 Sq. Yds. Situated At Ram Nagar, Gharunda, Tehsil : Gharunda, Dist. Karnal, Vide Transfer Deed Bearing Visa No. 7219, Dated 12.10.2021 Registered In The Office of S. R. Gharunda.	19.04.2024 ₹ 14,79,157/- (Rs. Fourteen Lakh Seventy Nine Thousand One Hundred Fifty Seven Only) along with Int. as on 18.04.2024	10.07.2024

Sd/-
Authorized Officer
SMFG INDIA HOME FINANCE COMPANY LIMITED
(Formerly Fullerton India Home Finance Co. Ltd.)

ICICI Home Finance

Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri- Kurla Road, Andheri (East), Mumbai- 400059, India

Branch Office: 307/1, 1st Floor, Bishnoi Tower, Mangal Pandey Nagar, Opposite Apex Tower, Meerut- 250004

Branch Office: Shop No. 9, Ground Floor, GKS Palace, Ayub Khan- Choupla Road 63-64, Civil Lines, Bareilly- 243001

[See proviso to rule 8(6)]

Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets

